# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THE 26TH DAY OF OCTOBER, 1 9 8 7.

#### Present

THE HON'BLE MR.JUSTICE K.S.PUTTASWAMY .. VICE CHAIRMAN SHRI L.H.A. REGO .. HONOURABLE MEMBER(A)

APPLICATIONS: 421 of 1987 C/w 425, 427,428, 430, 431, 446, 454 to 456/87(F)

L.Ramakrishna, E.5, CPWD Quarters, Vijayanagara, Bangalore-40.

Applicant in Appln.421/87

2.D.Yesupadam, No.109, Dinnur, Bangalore-32

-do- 425/87

3.B.K.Narayana Murthy
No.1153, 5th Main,
A-Block, II Stage,
Rajajinagar,
Bangalore-10.

-do- 427/87

4.K.V.Aswathanarayana, No.768, 10th 'C' Cross, II Stage, West of Chord-Road, Bangalore-86

-do- 428/87

5.P.James, No.1375, III Cross, Thammanna Layout Lingarajapuram, Bangalore-84.

-do- 430/87

6.P.G.Mathew,
NO.592(Upstairs)
V.R.Puram,
Palace Guttahalli,
Bangalore-3

-do- 431/87



 Simeon Rathna Durai No.45, NTI Staff Quarters, 8, Bellary Road, Bangalore-3

Applicant in Appln.No.446/87

8. Miss Hemalatha 132, Milk Colony, Malleswaram(West) Bangalore-55

\_do<del>-</del>

454/87

9. Miss Bhagirathi, No.V 31/1, II Main Hanumanthapura Sriramapuram Bangalore-21

-do-

455/87

10. J.B.Kolekar 768, Xth 'C' Cross II Stage, W.C.Road Bangalore-86.

-do-

456<del>/</del>87

(Dr.Nagaraja, Advocate for the Applicants in all the Applications)

-vs.-

- 1. The Director,
   National Tuberculosis Institute
   No.8, Bellary Road,
   Bangalore-560 003.
- 2. The Director General of Health Service, T.B. Section, 'Nirman Bhavan' New Delhi-110 O11.
- 3. Union of India by the Secretary Ministry of Health and Family Welfare, Nirman Bhavan, New Delhi-110 Oll.

Respondents in all the Applns.

(Shri M.S. Padmarajaiah, Senior Standing Counsel for Central Government, for respondents)

These applications coming on for hearing this day, VICE CHAIRMAN made the following:

ORDER



### 0\_r\_d\_e\_r

As the question that arise for determination in these cases are common, we propose to dispose them by a common order.

- 2. All the applicants are working as 'Laboratory Technicians'('LT') in the National Tuberculosis Institute, Bangalore ('NTI') of the Ministry of Health and Family Welfare, Government of India. Prior to 1-1-1986, the time-scale of the applicants classified as 'Para Medical Staff', was Rs. 380-560. On the recommendations of the IV Pay Commission, Government had revised the time scale of LTs to Rs.1320 to 2040 from 1-1-1986. But, the applicants claim that in all other departments of Government, the time scale of Rs.380-560 of 'para medical staff' had been revised to Rs.1400-2300 from 1-1-1986 and that very time-scale should be extended to them since the nature of duties performed by them were similar to the nature of duties performed by 'para medical staff' of other departments.
- 3. In resisting these applications, the respondents have however stated that the case of the applicants was still under examination by Government.



- 4. Dr.Nagaraja, learned Counsel for the applicants, contends that the applicants, who were performing the very duties performed by the 'para medical staff' of other departments of Government possessing similar qualifications, were entitled to the revised time-scale of Rs.1400-2300 from 1-1-1986 and that the denial of the same was violative of Articles 14 and 16 of the Constitution.
- 5. Shri M.S. Padmarajaiah, learned Senior Standing Counsel for Central Government, appearing for respondents, sought to justify the action of the respondents.
- 6. In para-16 of their reply, the respondents have stated that the claim of the applicants for extending them the revised time-scale of Rs.1400-2300 from 1-1-1986, was under examination of Government and a final decision thereto had not so far been reached by Government.
- 7. When Government states that it was examining the claim made by the applicants, then the proper course is to direct Government to decide the same, with expedition.



- 8. On the claim of the applicants, the IV Pay Commission, which is the basis for revision of pay-scales, is silent. The order of Government and the Rules made thereon are also silent. In these circumstances, the claim of the applicants that their qualifications and the nature of duties performed by them are similar to those performed by other 'para medical staff' in other departments, and therefore, they are entitled for the very revised timescale as extended to them, undoubtedly calls for an indepth examination and decision by Government in the first instance. In this view also, it is proper to direct Government to examine and decide the same, with expedition.
- 9. In the light of our above discussion, we make the following orders and directions:
  - (i) We direct Government of India in the

    Ministry of Health and Family Welfare/

    Ministry of Finance, to examine the

claim made by the applicants and the recommendations made thereon by the department for revision of their time-scale to Rs.1400-2300 from 1-1-1986, and pass its final order thereon, with all such expedition as is possible in the circumstances of the case and in any





event, within a period of four months from the date of receipt of the order of the Tribunal.

(ii) All questions raised by the applicants are left open.

10. Applications are disposed of in the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd---

(K.S. PUTTASWAMY) 26-10

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(L.H.A. REGO) MEMBER(A).

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SMITTION OFFICER
LENTRAL AMERICANISTRATIVE TRIBUNAL
ABBITTONAL MENCH
BANGALOM



# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(8DA) Indiranager Bangalore - 560 038

Dated :

8 MAR 1988

IA I IN APPLICATION NOS.

421, 425, 427, 428, 430 431, 446, 454 to 456/87(F)

### <u>Applicants</u>

Respondents

Shri L. Ramakrishna & 9 Ors

V/s The Director, NTI, Bangalore & 2 Ors

To

- 1. Shri L. Ramakrishna E-5, CPWD Quarters Vijayanagara Bangalore - 560 040
- 2. Shri D. Yesupadam No. 109, Dinnur Bangalore - 560 032
- Shri B.K. Narayana Murthy No. 1153, 5th Main A-Block, II Stage Rajejinagar Bangalore - 560 010
- 4. Shri K.V. Aswathanarayana No. 768, 10th 'C' Cross II Stage, West of Chord Road Bangalors - 560 086
- 5. Shri P. James
  No. 1375, III Cross
  Thammanna Layout
  Lingarajapuram
  Bangalore 560 084
- 6. Shri P.G. Mathew No. 592 (Upstairs) V.R. Puram Palace Guttahalli Bangalore - 560 003

- 7. Shri Simeon Rathna Durai No. 45, NTI Staff Quarters #8, Bellary Road Bangalors - 560 003
- 8. Miss Hemalatha 132, Milk Colony Malleswaram (West) Bangalore - 560 055
- 9. Miss Bhagirathi
  No. V 31/1, II Main
  Hanumanthapura
  Sriramapuram
  Bangalors 560 021
- 10. Shri K.O. Kolekar 768, Xth 'C' Cross II Stage, West of Chord Road Bangalore - 560 086
- 11. Dr M.S. Nagaraja
  Advocate
  35 (Above Hotel Swagath)
  Ist Main, Gandhinagar
  Bangalore 560 009
- 12. The Director
  National Tuberculosis Institute
  No. 8, Bellary Road
  Bangalore 560 003

- 13. The Director General of Health Services
  T.B. Section
  'Nirman Bhavan'
  New Delhi 110 011
- 14. The Secretary
  Ministry of Health & Family Welfars
  Nirman Bhavan
  New Delhi 110 011
- 15. Shri M.S. Padmarajaiah
  Central Govt. Stng Counsel
  High Court Building
  Bangalore 560 001

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Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal in the above said applications on 29-2-88.

DEPUTY REGISTRAR (JUDICIAL)

Encl : As above

## In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

Application No. 421, 425, 427, 428,98

430, 431, 446, 454 to 456/87(F)

Respondent

Applicant

L. Ramakrishna & 9 Ors

V/s

The Director, NTI & 2 Ors

Advocate for Respondent

M.S. Padmarajaiah

Or M.S. Nagaraja

Date

29.2.1988

Advocate for Applicant

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Office Notes

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BANGALORE

PSM/CHRKRJ

A No.421, 425, 427, 428, 430, 431, 446, 454 to 456/87

Orders of Tribunal

Shri MSP appears for the applicants in IA No.1 wherein the Respondents in these original applications have sought for extension of time to implement the dreation order of this Tribunal made on 26.10.1987 in those applications. Respondents, in those applications were, by that order directed to implement the said directions within four months of the receipt of the said order. The four month period expired on 25.2.1988. The respondents in those applications want a further time of four months to implement the directions

Dr. M.S.Nagaraja for the original applicants has no objection.

Respondents in the aforesaid applications are allowed to implement the directions contained in this Tribunal order of 26.10.1987 within four months from today.

IA No.1 stands disposed of.

Sdl-

Sd |- 201/2

MEMBER (A)